

(a) whether it is a fact that a good number of Group 'D' posts (Peon) are lying vacant in ESI Hospital, Basai Darapur, New Delhi;

(b) whether it is also a fact that candidates sponsored by the Employment Exchanges are awaiting for their interviews/selections; and

(d) if so, by when all selection formalities will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) No, Sir.

(b) and (c) Do not arise.

#### Meeting with industries employing Child Labour

42. SHRI MOHINDER SINGH LATHER:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to convene a meeting of employers in the bidi, glass and carpet industries which employ child labour on a large scale;

(b) if so, whether the main purpose of this meeting is to seek their support in eliminating the practice of child labour;

(c) if so, whether any similar meeting of State Governments was also held;

(d) if so, what were the outcome of the talks held; and

(e) by when a final decision in this regard is likely to be reached?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) A meeting has already been held on 2nd July, 1993.

(b) Yes, Sir.

(c) No, Sir.

(d) and (e) The employers assured support to the govt. programmes for tackling the problem of child labour and endorsed the proposal for payment of uniform minimum wages to adults and children. Employers Organisations further expressed their willingness to take up industry specific projects for the welfare of child labour.

#### Minimum wages for child labour

43. SHRI RAJUBHAI A. PARMAR: Will the Minister of LABOUR be pleased to state:

(a) the details of the children below the age of 14 years working as bonded labour in the country, especially in the State of Gujarat;

(b) whether these bonded children are paid minimum wages as per Minimum Wages Act, 1948;

(c) if not, the steps taken by Government in this regard; and

(d) the action taken and proposed to be taken by Government to free and rehabilitate these bonded child labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) Information has been called for from the concerned State Govts. and will be laid on the Table of the House.

उत्तर प्रदेश में श्रम न्यायालय में लंबित मामले

44. चौधरी हरमोहन सिंह : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में विभिन्न श्रम न्यायालयों में कुल कितने मामले लंबित हैं;

(ख) वहां लंबित पड़े पुराने मामलों का ज्योरा क्या है और ये कब से लंबित पड़े हैं ; और

(ग) उपर्युक्त मामलों को तेजी से निपटाने में विलंब होने के क्या कारण हैं ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी० ए० संगमा) : (क) उपलब्ध जानकारी के अनुसार उत्तर प्रदेश में श्रम न्यायालयों तथा औद्योगिक अधिकरणों में 22470 औद्योगिक विवाद के मामले एवं आवेदन लंबित थे जिनमें से 1 फरवरी, 1993 की स्थिति के अनुसार 1853 औद्योगिक विवाद मामले तथा आवेदन केन्द्रीय सरकार के औद्योगिक अधिकरण-सह श्रम न्यायालय कानपुर के पास लंबित थे ।

(ख) तीन वर्ष से अधिक लंबित औद्योगिक विवाद मामलों की संख्या 3301 है जिसमें 21 वे मामले तथा आवेदन शामिल हैं जो कि केन्द्रीय सरकार औद्योगिक अधिकरण-सह श्रम न्यायालय, कानपुर के समक्ष लंबित हैं ।

(ग) इन मामलों में हुई देरी का कारण उच्च न्यायालय द्वारा दिया गया स्थगन तथा पक्षकारों इत्यादि द्वारा बार-बार स्थगन प्राप्त करना रहा है ।

**Atrocities on bonded labourers in Chhota Nagpur**

45. SHRI SUSHIL KUMAR SAM-  
BHAIKAR SHINDE;  
SMT. VEENA VERMA:

SHRI RAJNI RANJAN SAHU:  
Will the Minister of LABOUR be  
pleased to state:

(a) whether Government's attention has been drawn to the report appearing in The Statesman of 31st May, 1993 captioned "No claim on the right to live" giving an account of the atrocities perpetrated on the Bandhua Mazdoor and landless labour, including and women folk on Palamau, Patan, and other areas of Chhotanagpur;

(b) if so, what are the details of such atrocities in those areas during the past

three years indicating the action taken so far in each case; and

(c) what is the Central Government's reaction, by way of taking a policy decision and to chalk out an action plan for emancipation of these bonded labourers and to protect the landless labour against atrocities by the landlords?

THE MINISTER OF STATE OF THE  
MINISTRY OF LABOUR (SHRI  
P. A. SANGMA): (a) to (c) Informa-  
tion has been called for from the State  
Government of Bihar and will be laid  
on the Table of the House.

**Restraining on import of goods made by  
child labour**

46. SMT. VEENA VERMA: Will the  
Minister of LABOUR be pleased to  
state:

(a) whether it is a fact that five non-Government organisations from India, Nepal, Bhongladesh and Pakistan had urged the UN World Conference on Human Rights recently held in Vienna, to ask the member countries to enact legislation restraining import of goods made following partly with child labour; and

(b) if so, what was the Indian delegations' reaction and response thereto?

THE MINISTER OF STATE OF THE  
MINISTRY OF LABOUR (SHRI P. A.  
SANGMA): (a) As intimated by the  
Ministry of External Affairs, there was  
no reference to any proposal to restrict  
import of goods made fully or partly  
with child labour either in the Declara-  
tion of the World Conference or in re-  
commendations of the NGO forum for-  
warded to the World Conference on  
Human Rights.

(b) Does not arise.

**Female agricultural workers**

47. SHRI S. S. AHUWALIA: Will  
the Minister of LABOUR be pleased to  
state: